

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 6920/2019

(Arising out of impugned final judgment and order dated 14-05-2018 in CRLA No. 1037/2015 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

ANIL KUMAR GUPTA

Respondent(s)

(IA No. 155208/2021 - EXEMPTION FROM FILING O.T.)

Date : 24-01-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)

Mr. AMAN LEKHI, ASG
MS. SONIA MATHUR ADV
MR. RAJAN KUMAR CHOURASIA Adv
Mr. R.PRANAY RANJAN Adv
Mr. Digvijay Dam Adv
Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

Mr. R. Basant, Sr. Adv.
Mr. Anoop Trivedi, Sr Adv.
Mr. Anmol Chandan, Advocate
Mr. Rohit Amit Sthalekar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Put up on 03.02.2022.

(NEETU SACHDEVA)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER